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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/JA/MP No 432/2000.

R.C.Sharma

Versus Union of India and ors

Date of Order	Orders
28.2.2001	<p>Mr. P.V.Calla, counsel for the applicant</p> <p>Mr. B.N.Purohit, counsel for the respondents Nos. 1 to 3</p> <p>Mr. Vinod Goyal, proxy counsel to Mr. Virendra Lodha, counsel for respondent No.4</p> <p>Heard the learned counsel for the parties.</p> <p>It is admitted by both the parties that the applicant of this OA has already retired. In view of the fact of this case that the applicant has retired, this Original Application has become infructuous and, therefore, disposed of as such with no order as to costs.</p> <p>Recd. copy Ranbir (13/2/01) R.M. Purohit</p> <p>(N.P.NAWANI) Adm. Member</p> <p>S.K. AGARWAL Judl. Member</p> <p>copy sent to R.C. Sharma Date 07/3/01 Dated 09/3/01</p>